GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
STARRED QUESTION NO. *42
ANSWERED ON 06.02.2024

Computerisation of Gram Panchayats

42. SHRI GNANATHIRAVIAM S:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government is implementing plans/schemes to ensure that adequate infrastructure facilities are available in the Gram Panchayats across the country, if so, the details thereof;

(b) whether the Government had also proposed for computerization of all panchayats and provision of services online;

(c) if so, the details thereof and the financial allocation made by the Government for this purpose during the last three years and the current year, State-wise;

(d) whether the computerization efforts consist of latest technology/software/internet connectivity, etc. and are being frequently upgraded with the changing technologies/software; and

(e) if so, the details thereof?

ANSWER

THE MINISTER OF PANCHAYATI RAJ
(SHRI GIRIRAJ SINGH)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 42 FOR ANSWER ON 06.02.2024 REGARDING COMPUTERIZATION OF GRAM PANCHAYATS

(a)   Local Self Government and Village Administration being the State subject under the 7th Schedule of the Constitution, the primary responsibility for infrastructure development, including computerization, in Panchayats lies with States/UTs.   However, under the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA), the Ministry of Panchayati Raj (MoPR) supplements the efforts of states and UTs in building Panchayat infrastructure, at a limited scale, with particular focus on the North Eastern States. Under this Scheme, the Ministry provides assistance for key infrastructure elements within Panchayats, including the Panchayat Bhawan, Co-location of Common Service Centre (CSC),   and Computers and peripherals. The part of the grants allocated under the 15th Finance Commission can also be used by the Gram Panchayats for their infrastructure needs.

(b)   to (e) Ministry supports the efforts of the States/UTs in computerization of Panchayats with focus of providing online services to the residents of Panchayats. The details of Computers sanctioned and funds Allocated to States/ UTs under the e-Enablement component of Rashtriya Gram Swaraj Abhiyan (RGSA) for computerization of Gram Panchayats for the last three years and the current year is at Annexure -I.

In an effort to improve digital Governance, Ministry has provided an online platform namely *eGramSwaraj* as a vital tool for facilitating planning process at the grassroots. It is a comprehensive work-based application for preparation of annual development plans in online mode, and offers enhanced transparency through online access to information and documents, improved accountability by streamlining financial management, reporting, and increased efficiency by simplifying administrative processes. Over 2,50,000 Gram Panchayats are using this platform for their planning process every year.

Furthermore, applications developed by the Ministry like Meri Panchayat has endeavoured to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to public. Similarly, audit online platform has resulted in audit of all expenditure of funds allocated under 15th Finance Commission.

Committed to making technology/internet accessible to Panchayats, Ministry has collaborated with the Department of Telecommunications for implementing Digital India, BharatNet project to achieve universal broadband connectivity for all Gram Panchayats. This initiative has opened doors for enhanced e-governance and improved online service delivery.

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Annexed refer to in reply to part (b) to (e) of the Lok Sabha Starred Question No. 42 answered on 06/02/2024 regarding the Computerization of Gram Panchayats

Status of Computers sanctioned and funds Allocated under the e-Enablement component of RGSA

Sl. No.	States/ UTs	2020-21		2021-22		2022-23		2023-24	
		Sanctioned	Allocation of funds (In cr)	Sanctioned	Allocation of funds (In cr)	Sanctioned	Allocation of funds (In cr)	Sanctioned	Allocation of funds (In cr)
1	A & N Islands	0	0	0	0	0	0	0	0
2	Andhra Pradesh	971	3.884	500	2	500	2.5	500	2.5
3	Arunachal Pradesh	50	0.2	442	1.768	800	4	400	2
4	Assam	26	0.104	500	2	500	2.5	500	2.5
5	Bihar	531	2.12	267	1.068	267	1.068	267	1.33
6	Chhattisgarh	100	0.4	100	0.4	0	0	600	3
7	Dadra and Nagar Haveli	0	0	38	0.152	0	0	0	0
8	Daman and Diu	0	0			0	0		
9	Goa	0	0	4	0.016	0	0	0	0
10	Gujarat	0	0	0	0	0	0	0	0
11	Haryana	405	1.62	0	0	0	0	0	0
12	Himachal Pradesh	0	0	389	1.556	334	1.67	0	0
13	Jammu & Kashmir	1000	2.73	318	1.272	318	1.59	1000	2.36
14	Jharkhand	17	0.068	240	0.96	240	0.96	0	0
15	Karnataka	0	0	0	0	0	0	0	0
16	Kerala	0	0	100	0.4	0	0	0	0
17	Ladakh	100	0.4	100	0.4	63	0.315	60	0.3
18	Lakshadweep	0	0	0	0	0	0	0	0
19	Madhya Pradesh	100	0.4	0	0	0	0	0	0
20	Maharashtra	0	0	0	0	0	0	0	0
21	Manipur	12	0.048	15	0.06	60	0.3	60	0.3
22	Meghalaya	54	0.216	1525	6.1	1177	5.98	1677	8.38
23	Mizoram	18	0.07	500	2	591	2.955	591	2.96
24	Nagaland	42	0.17	300	1.2	244	1.22	244	1.22
25	Odisha	0	0	0	0	0	0	50	0.25
26	Puducherry	0	0	61	0.244	0	0	0	0
27	Punjab	1052	4.21	0	0	0	0	0	0
28	Rajasthan	54	0.21	1554	6.216	1554	6.216	0	0

29	Sikkim	0	0	0	0	185	0.925	50	0.25
30	Tamil Nadu	200	0.8	500	2	0	0	0	0
31	Telangana	1812	7.248	1812	7.248	1812	7.248	1812	9.06
32	Tripura	250	1	720	2.88	475	2.37	475	2.375
33	Uttarakhand	0	0	500	2	0	0	500	2.5
34	Uttar Pradesh	7788	31.15	3145	12.58	3145	15.72	3145	10.89
35	West Bengal	0	0	0	0	0	0	0	0

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